

Central Administrative Tribunal  
Principal Bench: New Delhi

New Delhi this the 15th day of January 1997.

OA No.524/96

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)  
Hon'ble Mr R.K.Ahooja, Member (A)

Shri V.K.Bahl  
S/o Shri H.R.Bahl  
R/o 80/38 F.F.Malviya Nagar  
New Delhi - 110 017.

...Applicant.

(By advocate: Shri J.K.Bali)

Versus

Union of India through

1. The Secretary  
Ministry of Home Affairs  
North Block, New Delhi
2. Govt. of NCT of Delhi  
Chief Secretary  
Delhi Administration  
5, Alipur Road, Delhi.
3. Secretary  
Land & Building Department  
Vikas Bhawan  
B-Block, IP Estate  
New Delhi.

...Respondents.

(By advocate: Shri Anand Mishra)

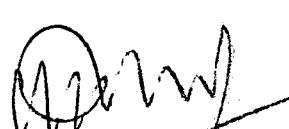
O R D E R (oral)

Hon'ble Mr A.V. Haridasan, Vice Chairman (J)

After making submissions for quite some time, learned counsel for the applicant wishes to withdraw the application with liberty to seek appropriate relief if available in accordance with law if so advised. Liberty is granted and the application is closed as withdrawn.

  
(R.K.Ahooja)

Member (A)

  
(A.V.Haridasan)

Vice Chairman (J)

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